

SHRI A. C. GUHA: Sir, this is an insinuation on the staff and I think this insinuation is not quite justified. Of course, Government is aware of the hardship of life; they are trying to ameliorate their conditions of living in those areas; accommodation is being provided and certain other amenities have also been provided and I think, subject to correction, that there are some local allowances also paid to them in some places.

SHRI GOVINDA REDDY: I have seen some frontier posts. The staff there is suffering terrible hardship. Would not the Government consider that these officers will be more truthful to their duties if they are kept above want?

SHRI A. C. GUHA: I think, Sir, that I have also seen some of the frontier posts and I have also been in contact with the staff. The officers of our Department have been frequently going to those areas. Government is quite conversant with the conditions obtaining.

SHRI H. C. MATHUR: What is the attitude of the Portuguese Government in this matter?

SHRI A. C. GUHA: I think, Sir, I can generally say that we are not getting the expected co-operation, but as it concerns another Government it is not fair for me to say anything about that matter.

[For answer to Question No. 139 vide column 809 supra.]

TECHNICAL EXPERTS FOR INDIA UNDER THE COLOMBO PLAN

*140. SHRI B. C. GHOSE: Will the Minister for FINANCE be pleased to state:

(a) how many experts had been asked for and actually received under the Technical Co-operation Scheme of the Colombo Plan, and what are the subjects in which each of them possesses expert knowledge; and

(b) how many other experts have come to India on the invitation of the Government of India indicating;

(i) the subjects in which they have expert knowledge; and

(ii) the agencies through which their services have been secured?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH) : (a) A request for 52 experts was made and to-date 34 have been made available. Two statements giving the required information are placed on the Table of the House. [See Appendix V, An-nexure Nos. 37 and 38.]

(b) (i) and (ii). A statement is laid on the Table of the House. [See Appendix V, Annexure No. 39.]

SHRI B. C. GHOSE: Referring to the page about Food and Agriculture Organization experts, would the hon. Minister kindly tell us as to why there are four experts brought in for the use, maintenance and repair of agricultural machinery in U.P.?

SHRI M. C. SHAH: Because the State Government required them.

SHRI B. C. GHOSE: There are three experts for population studies. What have they done so far?

SHRI M. C. SHAH: Whenever we get a request from the State Government or from any other institution or from any Ministry of the Central Government, we immediately forward that request to these organizations for the supply of those experts.

SHRI B. C. GHOSE: Are population studies being made on a State basis? Is the Central Government taking no interest in that?

SHRI M. C. SHAH: As I have stated, whenever any Ministry of the Central Government makes a request to the Finance Ministry, we just send that on and arrange to get the expert.

SHRI B. C. GHOSE: Then there is an expert brought in for studying possibilities of marketing of products of cottage industries in the United States of America and other foreign coun-

tries. An expert has been brought in from the United States of America for that purpose. What has happened? You have brought in an expert to study something about marketing of products in the United States of America and you do not know what is happening.

SHRI M. C. SHAH: That is right. The Finance Ministry is not concerned with these things. Whenever we get a request, we just arrange for the expert, that is all. Those people who want these experts do not send us reports.

MR. CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

QUASI-PERMANENT CERTIFICATES

*121. SHRI RAHMATH-ULLAH: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether any percentage of the permanent posts in the Central Secretariat and its subordinate offices has been earmarked as required under the Central Civil Services (Temporary Service) Rules, 1949, to be filled exclusively by quasi-permanent Assistants and Clerks: if so, what is the percentage in respect of each category *ul* posts in the Central Secretariat;

(b) whether any of the Assistants or Clerks declared quasi-permanent with effect from July, 1949 have so far been offered permanent posts in the Central Secretariat; if so, what is their number in each category; and

(c) what are the future prospects of these quasi-permanent Government servants for confirmation in the Government of India and what steps Government have taken for the permanent absorption of these quasi-permanent employees?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) The rules referred to provide for

; but do not require permanent vacancies to be earmarked for the confirmation of quasi permanent employees. No such reservation has been made for quasi permanent Clerks and Assistants.

(b) Permanent appointments to the grade of Assistants in the Central Secretariat have been made under the Central Secretariat Service Scheme. Such appointments include confirmation of a number of quasi permanent Assistants, but their number is not readily available. As for the clerical grade, pending implementation of the Clerical Service Scheme now under consideration, no confirmation has been made since 1947 except of a few Scheduled Caste Clerks and those who qualified at the competitive examinations in 1947 and earlier.

(c) Quasi permanent Assistants who have not yet been confirmed, will be eligible for appointment to the future vacancies in the Regular Temporary Establishment of the grade of Assistants. Thereafter, they will be due for confirmation in the Assistant's grade in the order of their position in the Regular Temporary Establishment list.

A number of quasi permanent clerks will be confirmed along with others in the Clerical Service proposed to be established under the Clerical Service Scheme at present under consideration. For those who are not confirmed at the initial constitution of the Service, a proposal to earmark a proportion of future vacancies is under consideration.

RECRUITMENT OF INDIANS IN BURMA ARMY

*127. SHRI RAHMATH-ULLAH: Will the Minister for STATES be pleased to state:

(a) whether the Government of Burma is enlisting in their army men belonging to Manipur State, particularly from hill tribes; and

(b) if so, whether Government have lodged any protest with the Government of Burma against such enlistment?